

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 220 of 2012 &  
I.A. No. 362 of 2012**

**Dated : 17<sup>th</sup> January, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Chemplast Sanmar Ltd. ... Appellant(s)  
Versus  
Joint Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. K.V. Mohan  
Mr. T. Ravichandran,  
Ex. Vice President (rep.)**

**Counsel for the Respondent(s): Mr. V.G. Pragasam  
Mr. S. Prabu Ramasubramanian**

**ORDER**

The learned counsel for the Appellant seeks some more time for filing the Rejoinder. Accordingly, he is directed to file the same on or before 28.02.2013 after serving copy on the other side.

Post the matter for hearing on **12.03.2013.** In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**ts/vs**